

is concerned, under this scenario Engineers of Uttar Pradesh have gone on strike. These people are on strike since 19th of July. Due to this the production of power has decreased in the entire Uttar Pradesh and darkness is going to over power. This is adversely affecting industry-trade also. I would like to request the Government of India through you that efforts should be made to call of this strike for public-interest by conducting negotiations between the employees and the Government.

SHRI CHANDRAMANI TRIPATHI : Sir, I would like to draw attention of the Union Government through you towards the negligence shown towards study and teaching of Sanskrit in Madhya Pradesh. Teaching personnel are being selected in Madhya Pradesh but there is no advertisement about Sanskrit subject. In the Joint Director's report it is said that there are 326 posts sanctioned for Sanskrit teachers and out of these 286 are lying vacant and conspiracy is being hatched there to demolish Sanskrit School and College. Besides B.Sc. and M.A. pass people are being recruited thereby depriving Acharya, Shastri, First and Second teachers and they are being designated as Acharayas. I would like to request the Government of India and the Minister of Human Resource Development to give directions to the Madhya Pradesh Government to fill up the vacant posts of Sanskrit teachers and should not show negligence towards study and teaching of Sanskrit.

[English]

SHRI K. YERRANNAIDU (Srikakulam) : Mr. Chairman, Sir, I am raising the most important issue regarding the construction of Almatti dam. It is pertaining to lakhs of farmers. The Central Water Commission and the Minister of Water Resources have given the permission to construct the dam at 512.2 metres height. Even the Karnataka Government had given a solemn assurance to the hon. Supreme Court of India that the State of Karnataka would not proceed with the erection of crest gates at Almatti dam till October, 1998. This was the assurance given on an affidavit filed before the hon. Supreme Court. But now, they plan to construct this at 524.25 metres height which is beyond the permitted level.

Considering the disastrous effects of higher storage at Almatti dam on the economy of Andhra Pradesh and the fact that the Government of India had to give their clearance to the construction of the dam at 524.25 metres height, it is requested that the Union Government should take immediate steps to stop the Karnataka Government from undertaking any further construction of Almatti dam beyond the approved height of 512.2 metres. It should be as per the approval given by the Central Water Commission, the Ministry of Water Resources, and the affidavit filed by the Karnataka Government before the hon. Supreme Court.

DR. RAVI MALLU : Mr. Chairman, Sir, our party is also taking it up. In this regard, we have submitted a memorandum to the hon. Prime Minister yesterday.

[Translation]

SHRI CHAMAN LAL GUPTA : Mr. Chairman, Sir, I would like to draw the attention of entire country through you towards a very important issue. About Nine years ago 4 lakh Hindus were thrown out of Kashmir, who are now compelled to run from pillar to post. They are living not in a single camp but in many camps. At present Government is giving Rupees 1500/- p.m. to per family. You can well imagine that how one can survive with Rupees 1500/-. All these refugees or displaced people had also hoped that whenever this Government will change they will go back to their homes safely and respectfully. Not only the Union Government have made announcement about it but I think that our local State Government of Farooq Abdullah had also announced about it. But what is happening these days is that earlier people were displaced from Kashmir and now this has also started taking place in Jammu. You know that a few days ago 26 persons were murdered in Frankot, after that 13 people were murdered in Desa, 25 persons were killed in Chapnadi. This has resulted in displacement of people now from Udampur and Doda districts. A lot of people have settled in Jammu and its adjoining areas.

Sir, I urge upon the Government of India that Concrete plan may be chalked out for the refugees or displaced persons and they may be sent back to their homes safely and respectfully. Sir, You can also well understand that without Hindus Kashmir will not be termed as Kashmir rather it would be something else. Therefore, return of Kashmiri Pandits is must. If we have to keep intact the secularism of our country then we must make efforts for it, the Government of India should consider to formulate scheme for these people, sent back to their respective homes . . . (Interruptions) Their property, which is being ruined, must be registered property, I would like to request this much only to you.

SHRIMATI USHA VERMA (Hardoi) : Mr. Chairman, Sir, thanks. In Dhana Bagoli, Tandiyan of Ahrori Vidhan Sabha of my constituency Hardoi, Lok Sabha S.P. leader Mahendrapal, Sharafat Ali, Naresh Pandit were arrested by the police. When the local villagers asked about the reasons they were lathicharged by the police in which hundreds of people got injured. After registering a false case the police have started torturing common people, women, children and old aged people. Houses and shops of poor people were destroyed. Household goods were thrown out and hand-pumps were damaged. Women were insulted. Hundreds of rural people in Sikandarpur, Paharpur, Amertali, Taiwa, Bagoli village of Thana Bagoli